

12.09½ hrs.

## CHILDREN BILL

## REPORT OF JOINT COMMITTEE

**Shrimati Uma Nehru (Sitapur):** I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected or delinquent children and for the trial of delinquent children in the Union territories, pending in Rajya Sabha.

## EVIDENCE

**Shrimati Uma Nehru:** I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Children Bill, 1959, pending in Rajya Sabha.

12.11 hrs.

## RELEASE OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 19th August, 1960 from the Judicial Magistrate, Ahmedabad:

"I have the honour to inform you that the police authorities who arrested Shri Karsandas Parmar, Member, Lok Sabha, on the 18th August, 1960, in connection with offences punishable under sections 147, 149, 188, 332 and 337 of the Indian Penal Code, produced him before me on the 19th August, 1960. Shri Karsandas Parmar was enlarged on bail on his executing a personal recognition bond of Rs. 700, pending the trial of the case."

12.12 hrs.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

## FORWARD TRADING IN BLACK PEPPER

**Shri A. K. Gopalan (Kasergod):** Under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The recognition reported to have been granted to an association in Bombay to conduct forward trading in black pepper".

**The Minister of Commerce (Shri Kanungo):** When the question of establishing forward markets for pepper was under the consideration of the Forward Markets Commission, Bombay, certain associations in the former State of Travancore-Cochin and an association in Bombay had applied for recognition to conduct forward trading in pepper. The Forward Markets Commission after a careful consideration of the claims of the respective centres recommended to Government in January, 1956 that a forward market for pepper might be established immediately at Cochin. The Commission also stated that the need for hedging facilities in Bombay city would be examined again after sufficient experience had been gained of the working of the Cochin market. The recommendations were accepted by Government and a forward market has been functioning at Cochin since January, 1957.

2. In April, 1960, the Commission re-examined the question of establishing a market at Bombay. The Commission found that the importance of Bombay as a distribution centre had increased since it reported last and that the arrivals in that city had doubled in the last 4 or 5 years. The export houses in Bombay account for about 40 per cent of the total exports